

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-581(PB)/2019

IN THE MATTER OF

Sh. Upendra Sood & Smt. Jyotsna Sood Petitioners/Applicant
v.
M/s. Indirapuram Habitat Centre Pvt Ltd. Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code

Order delivered on 11.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the OL: Ms. Swati Kaushal,

ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 26.03.2019.

Process Dasti as well.

List for further consideration on 28th March 2019.

— Set —

(M. M. KUMAR)
PRESIDENT

— Set —

(S. K. MOHAPATRA)
MEMBER (T)